के लिये क्या हम कुछ नहीं कर सकते हैं? अध्यक्ष महोवय, यह राज्य सभा के चनाव का मामला है, मुद्ध आचरण से चुनाव होना चाहिये, क्या इस तरह से पंजीपतियों को चुनाव भ्रष्ट करने दिया जायगा ?

अध्यक्त महोदय: यह इलैक्शन कमीश्नर की पावर का सवाल है।

Election Commissioner is the proper authority to go into this. We are not the proper persons.

श्री हक्स चन्द कछवाय : इस सम्बद्ध मे कानुन मत्नी कोई वक्तव्य देगे या नही ? ऐसी घटनाए वहाँ हो रही है, समाचार-पत्नो में यह ममाचार छपा है।

It is the Election MR. SPEAKER Commissioner who should be addressed in this matter

12.40 HRS.

PERSONAL EXPLANATION BY MINISTER

MR SPEAKER: Shii L. N Mishra. JYOTIRMOY BOSU (Diamond Harbour); Sir, on a point of order on Mr. L. N. Mishra's personal explanation, which he is going to make. There is no mention in the Order Paper about this. The requirement as laid down in the Directions, has not been fulfilled.

MR. SPEAKER: I have allowed

JYOTIRMOY BOSU: Before he is allowed, I would like to quote from the Directions. Direction 115(3) says:

"The Speaker may, if he thinks fit, bring the matter to the notice of the Minister or the member concerned for the purpose of ascertaining the factual position in regard to the allegation made."

Then Direction 115(5) says:

"The Minister of the Member concerned may make a statement in reply with the permission of the Speaker and after having informed the other member concerned."

I have not been informed about the statement. I am told he wrote a letter to you, on the same day, i.e. 21st March. It reads to me as so ridiculous. It says:

"I have just now heard that Shri Jyotirmoy Bosu has made some baseless allegations against me in the Lok Sabha today. This he did after giving prior notice under Rule 353 that I should be present in the House. You too are reported to have enquired as to why I was not present in the House,

"Yes, I got the notice. Since yesterday, I have not been keeping well and the doctor has advised me to remain confined to bed for at least a day, i.e. today."

MR SPEAKER: There is no point of order. When you make an allegation, he is there to reply to it.

SHRI JYOTIRMOY BOSU: It is vour own Direction.

MR. SPEAKER: You are quoting a wrong Direction Please see Direction 115C.

SHRI JYOTIRMOY BOSU: No. Sir. I have not been informed.

The Direction says:

"after having informed the other member concerned."

I am the other Member. I should have been informed, as to what he is going to say, so that I could have come prepared. Sir, on that day, he could not attend to work; he did not go to the office. In the last para of his letter, he says:

"I will say that all the allegations made by Shri Jyotirmoy Bosu false, concocted and imaginary."

[Shri Jyotirmoy Bosu]

I want to ask, how is it that he came to know what I said. He did not come to the House. The debate was not circulated at 6 O' clock the same evening. How it is that the hon. Minister came to know about it? I know he goes in for astrology and he goes to Kanyakumari. I know all these things.

MR. SPEAKER: I suppose you are not quoting from the Press.

SHRI JYOTIRMOY BOSU: Certainly, Sir. What is your ruling on Direction 115(5)?

MR. SPEAKER: My ruling is, I have allowed him to make u statement under Direction 115C.

SHRI JYOTIRMOY BOSU: How can you contradict your own Direction? Direction 115 says.....

MR. SPEAKER: I am not bound to do it. It is not 115(5) as you say It is Direction 115C

SHRI JYOTIRMOY BOSU: Sir, still, the main para is supreme in the matter of intrepretation. It clearly says.....

MR. SPEAKER. We have been allowing it in the past under 115C

SHRI JYOTIRMOY BOSU: You cannot. This will be contradiction of your own Direction. How can you? I am under your command. But let me point out to the Chair that the Direction requires that the other member concerned should be informed, and I have not been informed. Therefore, if you allow this, it will be improper, irregular and contradictory to your own directions.

MR. SPEAKER: I am quite satisfied that he can make a statement and I am allowing him.

SHRI JYOTIRMOY BOSU: Kindly read sub-para (5) of Direction 115.

MR. SPEAKER: Direction 115 is about incorrect statements made in the House.

हमारे वहां एक कहाबत है—मैं उस को इतना अच्छा अग्रेजी में नहीं कह सकता— "सब की पगड़ी उतारो, अपनी बारी नाबे तो गोर करो।" ऐसी ही बात हो रही है। आप ने इतना कुछ कहा है तो आप को कुछ सुनना भी चाहिये। लेकिन आप सुनना नहीं चाहते है। यह इम्प्रापर है कि जवाब न दें।

भी ज्योतिसंय बसु : बह पहले इन्टी-मंगन दे, हम तैयार हो कर आयेगें।

SHRI P. K. DEO (Kalahandi): He should have been informed before-hand.

MR. SPEAKER: I am not required to do it. Even at that, Secretary-General informed you.

SHRI JYOTIRMOY BOSU: I should have been informed well in advance so that I could have come prepared to contradict him. He will be telling something which will be untrue

THE MINISTER OF RAILWAYS (SHRI L. N. MISHRA): You alone speak the truth!

Sir, I would like to say a word on a point of personal explanation.

On 21st March, when I was not in the House, an Hon. Member of the House—Shri Jyotirmoy Bosu—made certain allegations against me by name. At the outset, I would like to say that all that he has said is incorrect, baseless, mischievous and figment of imagination

SHRI JYOTIRMOY BOSU: On a point of order, Sir, under Rule 357. It says:

"A member may, with the permission of the Speaker, make a personal explanation although there is no question before the House, but in this case no debatable matter may be brought forward and no debate shall arise."

He has said that what I have said is mischievous. It gives rise to a debate. Have you received in advance copy of his statement?

MR. SPEAKER: Yes. I will tell you the history of this. He came out three or four days back with a very strong statement which had debatable matter. The second one still had debatable matter. We examined it and got everything debatable excluded.

SHRI JYOTIRMOY BOSU: What about the word 'mischievous'? Are you permitting it? It is a debatable matter.

MR. SPEAKER: We will have a debate on it, whether you are mischieyous or not.

SHRI JYOTIRMOY BOSU: Yes, Sir. There is a violation of the stipulations laid down in rule 357. A personal explanation cannot have anything debatable. The Minister should withdraw it (Interruptions).

SHRI L. N. MISHRA: He mentioned the name of one Nagendra Singh in his speech as an active participant in Patna and Madhubani election. I do not know who this man is, wherefrom he comes, nor have I seen his face in my life.

He has also spoken about Searchlight. I am really very sorry for all that has happened to this esteemed paper. This paper has a heroic past. It has struggled for country's liberation many years under the guidance of our great leader, Dr. Rajendra Prasad.... the (Interruptions). He was not in freedom struggle. So, he does not know about the history of Searchlight. It has a life of suffering and sacrifice.

This paper has always been a source of inspiration to the people of Bihar in their fight for freedom. In this struggle I too was playing my humble role. I may add here that it is funny to say that I ever desired to purchase Searchlight or any other paper.

I may mention here that both the management and the Editorial Board of Searchlight have always been friendly to rue and I have no grouse against it. On the other hand, I like it very much,

I could never have thought of Shri Jyotirmoy Bosu going to the extent of making such irresponsible remarks.

SHRI JYOTIRMOY BOSU: Sir, it is all debatable matter...(Interruptions).

MR. SPEAKER: When he makes such strong statements, without sparing any words, at least grace requires that he should carefully listen to the reply. So far as the debatable matter is concerned, that was deleted already.

SHRI L. N. MISHRA: He has also raised the question of cancellation of trains to and from Madhubani during the bye-election period. My colleague, Shri Mohd. Shafi Qureshi, has already made a statement in the House. How ever, I may also say that a number of trains have been cancelled for want of steam coal at a number of places during the course of last few months.

He also mentioned about Bharat Sevak Samaj. You will kindly recall, Sir, that I have already made a statement on the floor of the House on 2-6-1971 on this subject, which speaks for itself.

Shri Jyotirmoy Bosu has also stated that I have got so much unpopular that I did not go to Patna along with the Home Minister and the Defence Minister last week. Shri Jyotirmoy Bosu conveniently managed to forget that I had my discussion on the Demands for Grants and Question Hour also on that day in Lok Sabha. It was difficult for me to be out of Delhi. This was the only reason why I chose not to go to Patna.

I had been to Patna only two days back and a number of M.Ps. were elsowith me. I would advise Shri Bosu. [Shri L. N. Mishra]

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better to get in touch with these friends to know the truth.

I will request him not to rely on the briefs that he gets from some interested people.

MR. SPEAKER: I may assure Shri Bosu that so far as the original statement was concerned, it was much stronger. This is only one-tenth of that. It is a question between two gentlemen. So, I do not know what to say.

12.55 HRS.

ELECTION TO COMMITTEE

INDIAN COUNCIL OF AGRICULTURAL RESEARCH

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE); I beg to move:

"That in pursuance of Rule 3(13) of the Rules of the Indian Council of Agricultural Research, the members of this House do proceed to elect in such manner as the Speaker may direct four members from among themselves to serve as members of the Indian Council of Agricultural Research for the next term commencing from the 4th June, 1974, subject to the other provisions of the said Rules."

MR. SPEAKER: The question is:

"That in pursuance of Rule 3(13) of the Rules of the Indian Council of Agricultural Research, the members of this House do proceed to elect in such manner as the Speaker may direct four members from among themselves to serve as members of the Indian Council of Agricultural Research for the next term commencing from the 4th June, 1974, subject to the other provisions of the said Rules."

The motion was adopted.

12.56 HRS.

MATTER UNDER RULE 377

CRIMES IN SUBURBAN TRAINS ON THE CENTRAL AND WESTERN RAILWAYS

SHRI DHAMANKAR (Bhiwandi): Mr. Speaker, Sir, Nav Shakti, a Marathi daily of Bombay, on Monday has narrated a ghastly incident of brutal assault and chain snatching incident committed on a lady passenger travelling in a First Class compartment of the Western Railway in the evening of last Monday.

This lady passenger, Miss Oman George, was travelling between Andheri and Parle in the First Class compartment of the Western Railway was proceeding to Churchgate. A goonda with a danger in his hand rushed in her compaitment and tried to snatch away the necklace from her neck. She resisted and had a scuffle with the goonda who ultimately snatched away the chain and pushed her out of the running train. The passengers trom the adjoining compartment were seeing this scuffle but could not come to the rescue of this lady passenger as there was a gril partition between the two compartments. However, they pulled the chain and stopped the train and were shocked to find that the lady passenger was forcibly pushed out of the running tram, that the assailant had already escaped and Miss Oman was lying on the track bleeding protusely. She was immediately to the K.E.M. Hospital where she gave a narrating this brutal assault and became unconscious and, subsequently, died in her unconscious state.

Sir, this is not the only isolated incident. The chain of assault and looting of commuters and passengers on suburban trains on both the Central Railway and the Western Railway is going on unabated and unchecked for the last two years.

One Manda Patankar was murdered between Kalyan and Thana in broad daylight and her ornaments were forcibly removed by the assailant some